M. S. Notice 09 of 2012 - Administrative fees to be remitted to the Government of India for various statutory functions as delegated to and being performed by the Recognized Organization

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Subject: Administrative fees to be remitted to the Government of India for various statutory functions as delegated to and being performed by the Recognized Organization

WHEREAS, agreements have been entered between Government of India and the following classification societies, authorizing them as 'Recognized Organizations' (hereinafter called 'ROs') to carry out statutory surveys of Indian ships for the purpose of issuance of certificates under various Merchant Shipping rules/ International regulations,

i. Indian Register of Shipping
ii. Lloyds Register of Shipping
iii. Bureau Veritas
iv. Det Norske Veritas
v. American Bureau of Shipping
vi. Germanischer Lloyd and
vii. Nippon Kaiki Kyokai, and
viii. Any other R.O with which the GOI/ Directorate may enter into MOU.

KEEPING IN MIND the M.S. Notice No. 11 of 2007 dated 26/9/2007 and MSL Branch Circular No. 1 of 2011 dated 14.3.2011, wherein the methodology to be adopted for dealing with the statutory surveys by ROs for all vessels except passenger vessels were enunciated,
RECALLING the powers conferred under Section 7(3) and Section 9(1-A) of the Merchant Shipping Act (Act 44 of 1958) as amended, stipulates that the Director-General of Shipping may impose conditions and restrictions as he may think fit,

AND WHEREAS, based on the outcome of meetings between the ROs and the officials of the Directorate from time to time, following fees have been mutually agreed upon:

i. A fee of Rs. 5000/- will be remitted by the RO to the Government of India for every full term Statutory Certificate issued for which an initial, renewal, periodical survey, as applicable, was carried out by the RO on account of change of flag and/or name and/or for meeting any other statutory obligations, and,

ii. A fee of Rs 2500/- will be remitted by the R.O to the Government of India for any approval, extension, remission, endorsement or any change / modification effected on the plans, manuals and / or record books, for fulfilling statutory obligations.

iii. This notice takes effect from 1st of April, 2012 and shall be reviewed periodically as necessary.

Sd/-

(S. S GADKAR)

Engineer & Ship Surveyor-cum-DDG (Tech)